

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 16th August, 1972.

NOTIFICATION
INCOME-TAX

No. 157(F.No. 404/245/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri P.C. John who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with immediate effect.

Sd/-
(A.K. Nasta)


Under Secretary to the Government of India

The Manager,
Government of India Press;
New Delhi.

No. 157(F.No. 404/245/72-ITCC):

COPY FORWARDED TO:

1. All Commissioners of Income-tax.
2. Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director , IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Government of Kerala, Trivandrum.
7. The Accountant General, Kerala, Trivandrum.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry Law, New Delhi.
9. All Sections/Officers in Board's office.
10. Bulletin Section (3 copies).
11. Guard file.


(A.K. Nasta)

Under Secretary to the Government of India

500 Copies

No. CC/ITCC/329/12B/RSE/72 -